

F.No. XIV/2/2003/Conf/CESTAT/Adman
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066


Dated : 12/04/2016

CIRCULAR

Subject: Declaration of Assets and Liabilities by public servants under section 44 of the Lokpal and Lokayuktas Act, 2013- filling of Returns by public servants on or before 15th April, 2016
— regarding

With reference to this office circular of even number dated 04/04/2016, all the concerned are hereby informed that Ministry of Personnel, Public Grievance and Pensions (Department of Personnel and Training) vide Notification dated 11/04/2016 (copy enclosed) has extended the date of furnishing of information relating to assets and liabilities by public servants under section 44 of the Lokpal and Lokayuktas Act, 2013 upto 31.07.2016.

Encls : As above


(A. Mohan Kumar) 12/4
Registrar

Copy to:-

1. All Officers and staff members, CESTAT
2. All Regional Benches
3. Notice Board, 4.CESTAT Web Site, 5.Office copy/Guard file.



टिप्पण : मूल नियम भारत के राजपत्र, असाधारण में अधिसूचना संख्यांक सा.का.नि. 501(अ), तारीख 14 जुलाई, 2014 द्वारा प्रकाशित किए गए थे और तत्पश्चात् उनका अधिसूचना सं. सा.का.नि. 638(अ), तारीख 8 सितंबर, 2014, सा.का.नि. 918(अ), तारीख 26 दिसंबर, 2014, सा.का.नि. 322(अ), तारीख 27 अप्रैल, 2015 और सा.का.नि. 536(अ), तारीख 3 जुलाई, 2015 और सा.का.नि. 776(अ), तारीख 12 अक्टूबर, 2015 द्वारा संशोधन किया गया था।

MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS

(Department of Personnel and Training)

NOTIFICATION

New Delhi, the 11th April, 2016

G.S.R. 414(E).—In exercise of the powers conferred by sub-section (1) read with clause (k) and clause (m) of sub-section (2) of section 59 read with section 44 of the Lokpal and Lokayuktas Act, 2013 (1 of 2014), the Central Government hereby makes the following rules further to amend the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Rules, 2014, namely:—

1. (1) These rules may be called the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Amendment Rules, 2016.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Rules, 2014, in rule 3, in sub-rule (2),—
 - (a) in the first proviso, for the words and figures "on or before the 15th day of April, 2016", the words and figures "on or before the 31st day of July, 2016" shall be substituted;
 - (b) in the second proviso, for the words and figures "on or before the 15th day of April, 2016", the words and figures "on or before the 31st day of July, 2016" shall be substituted.

[F. No. 407/12/2014-AVD-IV (B)]

JISHNU BARUA, Jt. Secy.

Note.—The principal rules were published in the Gazette of India, Extraordinary, *vide* notification number G.S.R. 501(E), dated the 14th July, 2014 subsequently amended *vide* notification numbers G.S.R. 638(E), dated the 8th September, 2014, G.S.R. 918(E), dated the 26th December, 2014, G.S.R. 322(E), dated the 27th April, 2015, G.S.R. 536(E), dated the 3rd July, 2015 and G.S.R. 776(E), dated the 12th October, 2015.